

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal(Civil)No(s).12967-12988/2012

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

SUNEEL KUMAR SHARMA ETC.

Respondent(s)

Date: 30/04/2013 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Amit Kumar Singh,Adv.
Mr. Abhishek Chaudhary,Adv.

For Respondent(s) Mr. Ajai K. Bhatia,Adv.
Mr. Jatinder Kumar Bhatia,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel appearing for the caveator submits that he has been served copy of the pleadings only in one matter and in the remaining two matters he has not been served copy of the pleadings. Counsel for the petitioner is directed to supply copy of the pleadings within two weeks to the above counsel and file proof. The above counsel for the caveator may file counter affidavit, if any, within four weeks thereafter.

Regarding the remaining respondents Ld. counsel for the petitioner has not remitted process fee and spare copy of the pleadings. Take steps immediately. Ld. counsel for the petitioner submits that he proposes to move an application for substituted service.

List the matter on 5.7.2013.

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|s

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|(SUNIL THOMAS)
|Registrar

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